RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

No. 10/S.R.O./2026 **Date:- 04.11.2026**

Pursuant to the order(s) and direction(s) issued by the Hon'ble Supreme Court in Periyammal (Dead through LRs.) & Ors. versus V. Rajamani & Ors., in Miscellaneous Application No.1889- 1891/2025 in Civil Appeal No.3640-3642/2025 and in exercise of the powers of superintendence and control vested in the High Court under Articles 227(1) and 235 of the Constitution of India, the Rajasthan High Court hereby constitutes, as an interim measure, a District Execution Cell in each District Judgeship in the State of Rajasthan, under the administrative control of the concerned Principal District Judge.

The District Execution Cell shall comprise of the following:-

S.No.	Designation	Proposed Role
1	Principal District Judge	Administrative supervision
2	Secretary, District Legal Services Authority	Member Secretary
3	Officer-in-charge, Central Nazarat/Execution Branch	Member
4	Ministerial officer/official nominated by the Principal District Judge	Member
5	Such other judicial establishment official as may be nominated by the Principal District Judge	Member, if required

The District Execution Cell shall function in accordance with the directions issued by the competent Executing Court and shall serve as a facilitating and coordinating mechanism to assist the Court in securing the effective, timely and expeditious execution of decrees. For this purpose, the Cell shall facilitate necessary coordination with the Police, Revenue and Banking Authorities, in accordance with the directions of the competent Executing Court and such standing orders, circulars and guidelines as may be issued by the Rajasthan High Court from time to time.

The District Execution Cell shall discharge its functions strictly in an administrative and facilitative capacity and shall not exercise any independent judicial or adjudicatory powers. All matters pertaining to the execution of decrees, including all judicial decisions and determinations arising therein, shall remain within the exclusive jurisdiction of the competent Executing Court.

BY ORDER

(CHANCHAL MISHRA)
REGISTRAR GENERAL

No. : GEN/XV/41/2025/2615 **Date-: 04.11.2026**

Copy forwarded to the following for information and necessary action:-

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. All P. S. to Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. All Registrars, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
4. Registrar (Rules), Rajasthan High Court, Jodhpur for Gazette publication through SSO Portal.
5. All the Principal District Judges with the request to ensure compliance of the same and circulate amongst all the Courts.
6. Registrar –cum- CPC, Rajasthan High Court, Bench Jaipur for **upload** the same on official website of Rajasthan High Court, Jodhpur.
7. The Member Secretary, Rajasthan State Legal Services Authority, Jaipur with the request to circulate amongst all the District Legal Services Authorities.
8. The Principal Secretary, Law & Legal Affairs Department, Govt. of Rajasthan, Jaipur
9. The Director Rajasthan State Judicial Academy, Jodhpur
10. All the Joint Registrar/ Deputy Registrar/Assistant Registrar, Rajasthan High Court, Jodhpur/ Bench Jaipur.
11. All the AOJ, Rajasthan High Court Jodhpur/Bench Jaipur.

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REGISTRAR GENERAL